

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 1**  
**TP (IBC)-86(PB)/2021**  
**(Old CP No.-(IB) 440/CHD/HRY/2019**

**IN THE MATTER OF:**

Lt. Sh. Harish Kumar (Through its LR'S) .... Petitioner/Applicant  
Vs.  
NCR Healthways Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 18.01.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Akshaya Ganpath  
For the Respondent : Mr. Yogesh Jagia, Mr. Amit Sood

**ORDER**

**New IA-304/2023**

This application has been filed seeking to implead the legal heirs of the Late Mr. Harish Kumar as per our earlier order dated 21.11.2022. Ld. Counsel for the respondent Mr. Yogesh Jagia appeared physically and seeks time to file his reply.

In view of the above, time is granted to the respondent for filing reply by 22.02.2023.

At request, list the matter on 22.02.2023 for physical hearing.

-Sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**